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Title: Message received from Rajya Sabha that Rajya Sabha at its sitting held on 19th February 2009, passed the Central Industrial Security Force (Amendment) Bill, 2009 and Prevention of Money Laundering (Amendment) Bill, 2009.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Central Industrial Security Force (Amendment) Bill, 2009 which has been passed by the Rajya Sabha at its sitting held on the 19th February, 2009."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Prevention of Money-Laundering (Amendment) Bill, 2009 which has been passed by the Rajya Sabha at its sitting held on the 19th February, 2009."

2. Sir, I lay on the Table the Central Industrial Security Force (Amendment) Bill, 2009 and the Prevention of Money-Laundering (Amendment) Bill, 2009 as passed by Rajya Sabha on the 19th February, 2009.
